

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No. 608/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.06.2020**

Name of the Company: Add Technologies(India) Ltd
V/s
Madhya Gujarat Vij Co Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

(Through Video Conferencing)


Learned Lawyer appeared on behalf of Conscientia Law Associates, advocate for the Petitioner.


Mr. Anal Shah, Learned Lawyer, appeared on behalf of the respondent.

The learned lawyer appearing for the respondent submitted that an Appeal is pending before a Competent Court with regard to the fact that whether the IBC proceedings can be filed against a State Enterprise / Government Undertaking Companies. In view of this, the matter is adjourned.

Meanwhile, the petitioner is directed to furnish a copy of written argument, if any, filed before this Bench.

List the matter on 04.08.2020


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**


**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 22nd day of June, 2020